# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 69/TL/2025

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 26th March, 2025

#### In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Bikaner B Power Transmission Limited.

#### And

In the matter of

POWERGRID Siwani Transmission Limited, (erstwhile Bikaner B Power Transmission Limited), (A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),

**Registered office:** B-9, Qutab Institutional Area, Katwaria Sarai. New Delhi-110016.

#### Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited, Saudamini, Plot No.2, Sector-29, Gurgaon-122001.

...Petitioner

Vs

# 1. Central Transmission Utility of India Limited,

Saudamini, Plot no.2, Sector -29, Gurgaon-122001.

## 2. REC Power Development and Consultancy Limited,

REC Corporate Head Quarter, D Block, Plot No. I – 4, Sec–29, Gurugram–122001.

## 3. Avaada RJbikaner Private Limited,

Avaada Energy Private Limited C-11, Sector-65, Gautam Buddha Nagar, Noida, Uttar Pradesh.

## 4. Shudh Solar Power Private Limited,

Shop No. 303, City Pearl, Opp. Ganguar Hotel, M.I. Road, Jaipur-302001, Rajasthan.

# 5. Hazel Hybren Private Limited,

Furies Solren Private Limited, B-Block, 6<sup>th</sup> Floor, Embassy 247, Vikhroli West, Mumbai- 400083, Maharashtra.

## NTPC Renewable Energy Limited,

Netra Building, E-3, Ecotech-II, Udyog Vihar, Greater Noida–201306, Uttar Pradesh.

# 7. AM Green Energy Private Limited,

MyHome Twitza, 5<sup>th</sup> Floor, Plot No. 30/A, Survey No. 83/1 APIIC Knowledge, City of Rai Durg, Rangareddy district, Hyderabad-500081, Telangana.

#### 8. Clean Max Gamma Private Limited.

First Floor, Clean Max Enviro Energy Solutions Private Limited, The Peach Tree Complex, Sushant Lok Phase I, Gurugram-122009, Haryana.

## 9. Iraax International (Opc) Private Limited,

R-3, Tilak Marg, civil Lines, Jaipur-302005, Raiasthan.

#### 10. Solarcraft Power India 17 Private Limited,

109, First Floor, Rishabh IPEX Mall, IP Extension Patpargani-110092, Delhi.

## 11. Sunsure Solarpark Fourteen Private Limited,

1101A-1107, 11<sup>th</sup> Floor, BPTP Park Centre, Jal Vayu Vihar, Sector 30, Gurugram-122001, Haryana.

## 12. SJVN Green Energy Limited,

Corporate Headquarters, Shakti Sadan, Shanan, Shimla-171006, Himachal Pradesh.

# 13. Deshraj Solar Energy Private Limited,

Plot no 51 & 51, M-Powered Building, Phase IV, Udyog Vihar, Gurgaon.

## 14. First Energy Private Limited.

Unit No. 601, 6<sup>th</sup> Floor, Cello Platina, Fergusson College Road, Shivajinagar, Pune- 411005, Maharashtra.

# 15. Chandigarh Electricity Department,

UT-Chandigarh, Div-11, Opposite, Transport Nagar, Industrial Area Phase-I, Chandigarh.

## 16. BSES Rajdhani Power Limited,

AVP (PMG), PMG Office, 2<sup>nd</sup> Floor B-Block, Nehru Place, New Delhi-110019.

## 17. BSES Yamuna Power Limited,

Asstt. Vice President (PMG), Shakti Kiran BLDG, Second Floor, Karkardooma, New Delhi-110032.

# 18. New Delhi Municipal Council,

AAO (Commercial), 19<sup>th</sup> Floor, NDMC, Palika Kendra, Sansad Marg, New Delhi-110001.

## 19. Tata Power Delhi Distribution Limited,

Power Management Group, Technology Centre, Near PP-3 Grid Sub Station, Opp. PP Jewellers, Netaji Shubhash Place, Pitampura, New Delhi-110034.

## 20. Himachal Pradesh State Electricity Board,

PR&ALDC, HPSEB Ltd, 132 KV S/S Tutu, Shimla-171011, Himachal Pradesh.

# 21. Haryana Power Purchase Centre,

Shakti Bhawan, Energy Exchange, Panchkula.

#### 22. Power Development Department,

Jammu SLDC Buliding, Ist Floor, Gladni, Power House Narwal, JAMMU, J&K.

## 23. Punjab State Power Corporation Limited,

Shed No. T-1A, Thermal Designs, Patiala-147001, Punjab.

## 24. HVDC Dadri, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

# 25. HVDC Rihand, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

# 26. Ajmer Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

# 27. Jodhpur Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

# 28. Jaipur Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

## 29. North Central Railway,

DRM Office, Nawab Yusuf Road-211011.

## 30. Uttarakhand Power Corporation Limited,

Urja Bhjawan, Kanwali Road, Dehradun-248001.

## 31. Uttar Pradesh Power Corporation Limited,

Fund Management, Shakti Bhawan, 14 Ashok Marg, Lucknow, UP.

#### 32. AD Hydro,

AD Hydro Power Limited, Bhilwara Towers, A-12, Sector-1, Noida-201301.

#### 33. GMR Kamalanga Energy Limited,

25/1 Skip House, 25/1 Skip House, Museum Road, Museum Road, Bangalore-560025, Karnataka.

## 34. MB Power (Madhya Pradesh) Limited,

239, Okhla Industrial Estate, Phase–III, New Delhi-110020.

## 35. HVDC Agra, POWERGRID,

B-9, Qutub Institutional Area, New Delhi.

#### 36. HVDC Balia, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

## 37. HVDC Bhiwadi, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

## 38. HVDC Kurukshetra, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

# 39. Northern Indian Railway,

Sr. DEE, TRD, Delhi Division Central Delhi.

## 40. Noida Power Company Limited,

Electric Sub Station Knowledge Park IV, Greater Noida-201310.

## 41. Northern Railways,

Sr. DEE/ TRD, DRM Office, Hazratgan, Lucknow–226001.

....Respondents

## **Parties present:**

Shri Rohit Jain, BBPTL Shri Shashank Singh, RECPDCL Shri Akshayvat Kislay, CTUIL

## **ORDER**

The Petitioner, POWERGRID Siwani Transmission Limited (erstwhile Bikaner B Power Transmission Limited) (hereinafter referred to as "the Petitioner"), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence Regulations") to establish the "Transmission System for evacuation of power from Rajasthan REZ Phase IV (Part 3: 6 GW) [Bikaner Complex]: Part B" on a Build, Own, Operate and Transfer Basis (hereinafter referred to as "the Project") consisting of the following elements:

Sr. No	Name of the Transmission Element	Schedul ed COD	Percentage of Quoted Transmissi on Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
2.	Establishment of 765/400 kV, 6x1500 MVA S/s at suitable location near Siwani (Distt. Bhiwani) along with 2x240 MVAr (765 kV) Bus Reactor and 2x125 MVAr (420 kV) Bus Reactor  • 765/400 kV 1500 MVA ICTs- 6 Nos. (19x500 MVA including one spare unit)  • 765 kV ICT bays- 6 Nos.  • 400 kV ICT bays- 6 Nos.  • 765 kV line bays- 2 Nos. (for 765 kV interconnection with Bikaner-IV PS)  • 400 kV line bays – 4 Nos. (for 400 kV interconnections)  • 240 MVAr Bus Reactor-2 Nos. (7x80 MVAr, including one spare unit)  • 765 kV Bus reactor bays-2 Nos.  • 125 MVAr Bus Reactor-2 Nos.  • 400 kV Bus reactor bays-1 set  • 400 kV bays: 2 Nos. (for STATCOM)  Future provisions at Siwani S/s: Space for  • 765 kV Bus Reactor along with switchable line reactors – 8Nos.  • 765 kV Bus Reactor along with switchable line reactor –8 Nos.  • 400 kV Bus Reactor along with switchable line reactor –8 Nos.  • 400 kV Bus Reactor along with switchable line reactor –8 Nos.  • 400 kV Bus Reactor along with switchable line reactor –8 Nos.  • 400 kV Bus Reactor along with switchable line reactor –8 Nos.  • 400 kV Bus Reactor along with switchable line reactor for each circuit at each end  • 765 kV, 240 MVAr switchable line	24 months from SPV transfer	100%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each other.
	reactors at Bikaner-IV PS end– 2 Nos. • 765 kV, 240 MVAr switchable line reactors at Siwani S/s end–2 Nos. • Switching equipment for 765 kV, 240 MVAr switchable line reactors			

	at Bikaner-IV PS end- 2 Nos.
	<ul> <li>Switching equipment for 765 kV,</li> </ul>
	240 MVAr switchable line reactors
	at Siwani S/s end-2 Nos
3.	STATCOM (2x±300MVAr) along
0.	with MSC (4x125 MVAr) and MSR
	(2x125 MVAr) and More
4	,
4.	Siwani – Sonipat (PG) 400 kV D/C
	line (Quad) along with 63 MVAr
	switchable line reactor for each
	circuit at Siwani S/s end
	• 420 kV, 63 MVAr switchable line
	reactors at Siwani S/s end- 2 Nos.
	00
	<ul> <li>Switching equipment for 420 kV,</li> </ul>
	63 MVAr switchable line reactors at
	Siwani S/s end-2 Nos.
5.	Siwani-Jind (PG) 400 kV D/C line
	(Quad)
	,
6.	2 Nos. 400 kV line bays each at
	Jind (PG) and Sonipat (PG) S/s
	• 400 kV line bays at Jind (PG) S/s
	– 2 Nos.
	• 400 kV line bays at Sonipat (PG)
	S/s-2 Nos.
7.	2 Nos. 765 kV line bays at Bikaner-
	IV PS
	<ul> <li>765 kV line bays at Bikaner-IV</li> </ul>
	PS-2 nos.
	. 5 2 11001

#### Note

- 1. POWERGRID shall provide space for 2 Nos. of 400 kV line bays each at Jind (PG) and Sonipat (PG) S/s.
- 2. Developer of Bikaner-IV PS shall provide space for 2 Nos. of 765 kV line bays."
- 2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (hereinafter referred to as "RECPDCL"), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 5,093.13 million.
- 3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated

- 3.3.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 3.3.2025 are extracted as under:
  - "21. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 17.3.2024."
- 4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of The Hindu (English) and Jansatta (Hindi) on 6.3.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

## Hearing Dated: 18.3.2025 and 25.3.2025

- 5. The matter was called out for the hearing on 25.3.2025. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under subsection (5) of Section 15 of the Act. He prayed to be granted a transmission licence.
- 6. Vide Record of Proceedings dated 18.3.2025, the Commission observed that while the Project entails the establishment of 6×1500 MVA ICTs, the capacity of the upstream and/or downstream system(s) appears to be limited to 3 GW. Accordingly, CTUIL was to file a justification, on affidavit, on or before 23.3.2025, for the provision of 6×1500 MVA transformation capacity at Siwani Substation, along with the substation schematic.

7. CTUIL, vide affidavit dated 21.3.2025 submitted that the "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3:6 GW) (Bikaner Complex)" was evolved to evacuate 6 GW RE potential in Bikaner Complex and the above transmission scheme was agreed to be implemented as part of the two packages i.e. Part-A and Part-B in 18<sup>th</sup> NCT meeting held on 5.3.2024. Further, the details of major elements covered in the Part-A and B of the above transmission scheme is as under:

#### Part-A:

- (i) Establishment of 6x1500 MVA, 765/400 kV and 6x500 MVA, 400/220 kV Bikaner-IV Pooling Station
- (ii) LILO of both ckts of Bikaner II PS- Bikaner III PS (Quad) direct 400 kV line at Bikaner-IV PS
- (iii) Bikaner-IV PS Siwani 765 kV D/c line
- (iv) Siwani Fatehabad (PG) 400 kV D/c line (Quad)
- (v) Siwani Patran (Indi Grid) 400 kV D/c line (Quad)
- (vi) STATCOM (2x±300 MVAr) along with MSC (4x125 MVAr) and MSR (2x125 MVAr) at Bikaner-IV PS

#### Part-B:

- (i) Establishment of 765/400 kV, 6x1500 MVA S/s at suitable location near Siwani (Distt. Bhiwani)
- (ii) Bikaner-IV PS Siwani 765 kV D/c line (2nd)
- (iii) Siwani Sonepat (PG) 400 kV D/c line (Quad)
- (iv) Siwani Jind PG) 400 kV D/c line (Quad)
- (v) STATCOM (2x±300 MVAr) along with MSC (4x125 MVAr) and MSR (2x125 MVAr) at Siwani S/s.
- 8. CTUIL has further submitted that in addition, for Part-A, Petition No. 63/TL/2025 for the grant of a Transmission License was filed by Bikaner A Power Transmission Ltd., and the same has been reserved for order. Whereas, Part-B, which is covered in

the instant Petition, i.e., Petition No. 69/TL/2025, is filed by Bikaner B Power Transmission Limited. Since 6 GW of renewable energy from the Bikaner Complex is proposed to be evacuated through the Siwani Substation, 6×1500 MVA, 765/400 kV ICTs are to be installed at the Siwani Substation. For this purpose, two 765 kV D/C interconnections between the Siwani Substation and the Bikaner-IV PS were developed. Further, for the onward dispersal of power, a 400 kV D/C inter-connection with each of Fatehabad (PG), Patran (IndiGrid), Sonepat (PG), and Jind (PG) was also developed. These interconnections (both at 765 kV and 400 kV) are covered under the scope of Part-A and Part-B of Rajasthan REZ Phase-IV (Part-3: 6 GW) (Bikaner Complex). The schematic of the Siwani Substation, depicting the various 765 kV and 400 kV interconnections, has been placed on record.

- 9. During the course of the hearing on 25.3.2025, the representative of the CTUIL submitted that CTUIL has filed the information called for.
- 10. We have considered the submissions of the CTUIL. According to CTUIL, since 6 GW of renewable energy from the Bikaner Complex is proposed to be evacuated through the Siwani Substation, 6×1500 MVA, 765/400 kV ICTs are to be installed at the Siwani Substation. The CTUIL has placed on record a copy of the schematic of the Siwani Substation, depicting the various 765 kV and 400 kV interconnections. Considering the submissions of the CTUIL, we proceed to grant the transmission licence to the Petitioner company.
- 11. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:
  - "(13) The Commission may, after consideration of the further suggestions and

- objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.
- (14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.
- (15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."
- 12. In our order dated 3.3.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 11.12.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'POWERGRID Siwani Transmission Limited (erstwhile Bikaner B Power Transmission Limited),' to establish the "Transmission System for evacuation of power from Rajasthan REZ Phase IV (Part 3: 6 GW) [Bikaner Complex]: Part B" on a Build, Own, Operate and Transfer Basis as per the details given in paragraph 1 above.
- 13. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:
  - (a) The transmission licence shall, unless revoked earlier, remain in force

for a period of 25 years from the date of issue;

- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence:
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence:
- (f) The licensee shall comply with the directions of the National Load
  Despatch Centre under Section 26 of the Act, or the Regional Load Despatch
  Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of

the Act, as may be issued from time to time for maintaining the availability of the transmission system;

- (g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;
- (i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the Rules

and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

- (I) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;
- (m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;
- (n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.
- 14. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.
- 15. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

- 16. With regard to compliance with Articles 5.1.1 and 5.4 of the TSA, the Petitioner, vide its affidavit dated 11.11.2024, has submitted that it will implement the Project in accordance with the provisions of the TSA, specifically including the Articles 16.4; 5.1.1 and 5.4.
- 17. The Petitioner, vide its affidavit dated 21.3.2025, has informed that the name of the Petitioner company has been changed from 'Bikaner B Power Transmission Limited' to 'POWERGRID Siwani Transmission Limited' with effect from 19.3.2025. The certificate of change of name from 'Bikaner B Power Transmission Limited' to 'POWERGRID Siwani Transmission Limited' dated 19.3.2025 issued by the Registrar of Companies, Manesar, Haryana, has been placed on record. Accordingly, the name of the Petitioner has been changed to 'POWERGRID Siwani Transmission Limited,' and the same has been taken on record.
- 18. An extract copy of this order be sent to CTUIL, CEA, and BPC for information and necessary action.
- 19. Petition No. 69/TL/2025 is allowed in terms of the above.

Sd/- sd/- sd/- sd/- sd/- (Ravinder Singh Dhillon) (Harish Dudani) (Ramesh Babu V.) (Jishnu Barua) Member Member Chairperson